

अध्यक्ष महोदय : यह मैं नहीं कह सकता ।

डा० राम मनोहर लोहिया : अगर वह इस प्रश्न को टालते जायें . . .

अध्यक्ष महोदय : मैं और ज्यादा देर नहीं लगने दूंगा ।

श्री रामसेवक यादव : अध्यक्ष महोदय, आप इसको शाम को ले लीजिये ।

अध्यक्ष महोदय : मैंने कह दिया है कि मैं इसको जल्दी ले लूंगा ।

श्री रामसेवक यादव : मैं बाहर जा रहा हूँ ।

अध्यक्ष महोदय : मैं आपकी कन्वीनिएंस देख लूंगा ।

12.31 hrs.

PAPERS LAID ON THE TABLE

CERTIFIED ACCOUNTS OF THE VARIOUS INDIAN INSTITUTES OF TECHNOLOGY

The Minister of Education (Shri M. C. Chagla): Sir, I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—

(i) Certified Accounts of the Indian Institute of Technology, Kanpur, for the year 1964-65, along with the Audit Report thereon. [Placed in Library, see No. LT-6622/66].

(ii) Certified Accounts of the Indian Institute of Technology, Madras, for the year 1964-65, along with the Audit Report thereon. [Placed in Library, see No. LT-6623/66].

(iii) Certified Accounts of the Indian Institute of Technology, New Delhi, for the year 1964-65, along with the Audit Report thereon. [Placed in Library, see No. LT-6624/66].

(2) A copy of the Annual Report of the Indian Institute of Technology, Kanpur, for the year 1963-64. [Placed in Library, see No. LT-6625/66].

RECOMMENDATIONS OF THE CENTRAL WAGE BOARD FOR THE ENGINEERING INDUSTRIES

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): I beg to lay on the Table:

(1) A copy of Government Resolution No. WB-4(4/66) dated the 23rd July, 1966, announcing acceptance of the recommendations of the Central Wage Board for the engineering industries for grant of interim relief. [Placed in Library, see No. LT-6626/66].

(2) A copy of the Annual Report of the Rehabilitation Industries, Corporation Limited, Calcutta for the year 1964-65, along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library, see No. LT-6627/66].

NOTIFICATION UNDER INDIAN TELEGRAPH ACT

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): I beg to lay on the Table:

A copy of the Indian Telegraph (First Amendment) Rules, 1966, published in Notification No. G.S.R. 957 in Gazette of India dated the 15th June, 1966, under sub-section (1)

section 7 of the Indian Telegraph Act, 1885.

NOTIFICATIONS UNDER ESSENTIAL
COMMODITIES ACT

The Minister of Petroleum and Chemicals (Shri Alagesan): I beg to lay on the Table:

A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (1) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1966, published in Notification No. G.S.R. 1005 in Gazette of India dated the 23rd June, 1966.
- (2) The Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1966, published in Notification No. G.S.R. 1055 in Gazette of India dated the 27th June, 1966.
- (3) The Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1966, published in Notification No. G.S.R. 1124 in Gazette of India dated the 15th July, 1966. [Placed in Library, see No. LT-6629/66].

NOTIFICATIONS UNDER ARTICLE 320 OF
THE CONSTITUTION, ETC.

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathl): I beg to lay on the Table:

- (1) A copy of the Union Public Service Commission (Exemption from consultation) Third Amendment Regulations, 1966, published in Notification No. G.S.R. 944 in Gazette of India dated the 18th June, 1966, under clause (5) of article 320 of the Constitution, together with an explanatory

note. [Placed in Library, see No. LT-6630/66].

- (2) A copy each of the following Notifications under sub-section (3) of section 62 of the Kerala Prohibition Act, 1950, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. No. 51/66 published in Kerala Gazette dated the 22nd February, 1966, making certain amendment to the Rules for the Prevention of misuse and for the import, export, and transport of Medicinal and Toilet Preparations including Asavas and Arishtas containing alcohol and Intoxicating Drugs.
- (ii) S.R.O. No. 52/66 published in Kerala Gazette dated the 22nd February, 1966.
- (iii) S.R.O. No. 53/66 published in Kerala Gazette dated the 22nd February, 1966.
- (iv) S.R.O. No. 54/66 published in Kerala Gazette dated the 22nd February, 1966.
- (v) S.R.O. No. 55/66 published in Kerala Gazette dated the 22nd February, 1966.
- (vi) S.R.O. No. 56/66 published in Kerala Gazette dated the 22nd February, 1966, making certain amendment to the Kerala Denatured Spirit and Methyl Alcohol Rules, 1962.
- (vii) S.R.O. No. 57/66 published in Kerala Gazette dated the 22nd February, 1966, making certain amendment to the Kerala Rectified Spirit Rules, 1962.
- (viii) S.R.O. No. 58/66 published in Kerala Gazette dated the